

12.11 hrs.

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES**

Reports of Study Tours

SHRI A. C. DAS (Jaipur) : I beg to lay on the Table a copy of each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

(i) Report of the Study Tour of Study Group I of the Committee on its visit to Calcutta/Andaman and Nicobar Islands and Madras during January, 1984.

(ii) Reports of the Study Tour of Study Group II of the Committee on its visit to Cochin/Lakshadweep Islands and Mangalore during January, 1984.

12.12 hrs.

PUBLIC ACCOUNTS COMMITTEE

Hundred and Seventy-Ninth Report

SHRI SUNIL MAITRA (Calcutta North East) : I beg to present the Hundred and Seventyninth Report (Hindi and English versions) of the Public Accounts Committee on paragraph 36 of the Advance Report of Comptroller and Auditor General of India for the year 1980-81, Union Government (Civil) on Jawaharlal Nehru University.

COMMITTEE ON PUBLIC UNDERTAKINGS

Eightieth and Eightythird Reports on Action Taken

SHRI MADHUSUDAN VAIRALE : I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings :—

(i) Eightieth Report on Action Taken by Government on the recommendations contained in the Seventy-second Report of the Committee on Hindustan Petroleum Corporation Limited.

(ii) Eighty-third Report on Action Taken by Government on the recommendations contained in the Sixty-fifth Report of the Committee on National Fertilizers Limited.

12.13 hrs

**INDIAN VETERINARY COUNCIL
BILL**

Report of Joint Committee

श्री राम प्रसाद अहिरवार (सागर) : अध्यक्ष महोदय, पशु चिकित्सा व्यवसाय का विनियमन करने के लिए और उस प्रयोजन के लिए भारतीय पशु-चिकित्सा परिषद् और राज्य पशु-चिकित्सा परिषदों की स्थापना और पशु चिकित्सा व्यवसायों के रजिस्टर रखने के लिए तथा उससे संसक्त विषयों का उपबंध करने वाले विधेयक संबंधी दोनों सभाओं की संयुक्त समिति के प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पत्र पर रखता हूँ।

12-14 hrs

**INDIAN VETERINARY COUNCIL
BILL**

Evidence Before Joint Committee

श्री राम प्रसाद अहिरवार (सागर) : अध्यक्ष महोदय, पशु-चिकित्सा व्यवसाय का विनियमन करने के लिए और उस प्रयोजन के लिए भारतीय पशु-चिकित्सा परिषद् और राज्य पशु चिकित्सा परिषदों की स्थापना और पशु-चिकित्सा व्यवसायों के रजिस्टर रखने के लिए तथा उससे संसक्त

विषयों का उपबंध करने वाले विधेयक संबंधी दोनों सभाओं की संयुक्त समिति के समक्ष दिये गये साक्ष्य के अभिलेख (खण्ड 1 और 11) की एक प्रति सभा पटल पर रखता हूँ।

12.15 hrs.

STATEMENT RE : MANUFACTURE
OF TELECOMMUNICATION
EQUIPMENT

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M. S. SANJEEVI RAO : Communication in our country need considerable and significant improvement very rapidly. Communication is the backbone of industrial development and is also necessary for reaching the rural masses. Apart from telephones, other significant forms of communication like telex, data communication, electronic mail, facsimile and of various other types have to be developed very rapidly in our country to meet the aspirations of our people.

One of the major problems facing us in this area is the shortage of equipment in our country and considerable imports have, therefore, been resorted to. It is essential that such requirements of communication equipment are met from indigenous production.

2. Under the IPR 1956, 'A', which lists the industries, the future development of which will be the exclusive responsibility of the State, the following entry exists :

"Telephones and telephone cables, telegraph and wireless apparatus (excluding radio receiving sets)"

In view of this entry in Schedule 'A' these items, i. e. telephone and associated equipment, can be manufactured only in the Public Sector. However, the Industrial Policy Resolution permits expansion of existing privately owned units or the possibility of the State securing the cooperation of private enterprise in the establishment of new units, when the national interests so require, but it has to be ensured that the requisite power to guide the policy and control the operations of the undertakings remains with the State.

3. In the past, private sector participation has been permitted as an exception, and the entry in the IPR has been interpreted to restrict the manufacture of all communication equipment in the public sector, either Central or State. However, with the rapid advance in technology and more and more telecommunication equipment getting standardised with well defined terminal interfaces, it has been considered necessary to secure the cooperation of private enterprise on a selective basis to manufacture some of these equipment and also to permit the manufacture of some of the items private sector. This would obviate the situation where we, at a later date, may either be unable to produce the basic equipment which is necessary or import such equipment or not meet the legitimate demand of the communication sector.

As the efficiency and stability of the system depends upon the specifications of the equipment, their quality and characteristics, the specifications would have to be laid down very carefully not only to meet the requirements of the internal communication system but also of the international communication system. To achieve this, very rigid specifications, testing procedures and type approvals would be necessary before equipment manufactured by private organisations can be accepted in the network. Steps would be taken to guard against repetitive imports of technology based on import of kits and sub-assemblies, particularly in the wake of opening the participation to the private sector,